

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA Nos. 451 & 452 of 2015 in DFR No. 1512 of 2015

Dated: 09th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. Munikrishnaiah, Technical Member**

In the matter of:-

**Guttaseema Wind Energy Co. Pvt. Ltd. Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M. Srinivas R. Rao, Mr. Abid Ali
Beeran P and Mr. Arun Devdas
Counsel for the Respondent(s) : -

ORDER

Interlocutory Application No. 451 of 2015 in DFR No. 1512 of 2015 has been filed on behalf of the applicant/appellant seeking condonation delay of 64 days in re-filing the Appeal. Another Interlocutory Application No. 452 of 2015 in the said DFR has been moved on by the applicant/appellant for condonation of delay of 161 days in filing the Appeal.

Issue notice of the aforementioned I.A.s to all the respondents returnable within three weeks from today. Reply/objections be filed by the respondents within four weeks from today and rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Post I.A. Nos. 451 & 452 of 2015 for hearing on **16th February, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

rkt/sh